

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(9)

O.A. No. 957 of 1998

New Delhi, dated this the 31st August, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/Shri

1. Pawan Kumar,  
R/o WZ-276/G-6A,  
Inderpuri,  
New Delhi-110012.
2. Pawan Kumar Sharma,  
R/o X-348, Sarojini Nagar,  
New Delhi.
3. Mehar Chand,  
R/o M-60, Sewa Nagar,  
New Delhi.
4. Laxman Singh,  
R/o 1011, Sector 2, R.K. Puram,  
New Delhi.
5. Lal Jawahar Mahto,  
R/o 427, Sector 2, R.K. Puram,  
New Delhi.
6. Hari Singh,  
R/o C-415, Khyala,  
New Delhi-110018.

.... APPLICANTS

(By Advocate: Shri S.K. Sinha)

Versus

Central Electricity Authority  
through its Chairman,  
Ministry of Power, Sewa Bhawan,  
R.K. Puram,  
New Delhi-110066.

.... RESPONDENTS

(By Advocate: Shri G. Giri)

ORDER (Order)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicants seek reengagement as Casual  
Labourers in service in preference to juniors and  
outsiders.

2. I have heard applicants' counsel Shri  
Sinha and respondent's counsel Shri Giri.

(19)

3. Shri Giri very fairly states that applicants were earlier engaged as Casual Labourers and upon their disengagement some juniors and outsiders were engaged, but now, these juniors and outsiders also stand disengaged, and at present neither the applicants nor their juniors and outsiders stand engaged by respondents.

4. This OA is disposed of with a direction to respondents that subject to the availability of work, if and when respondents are engaging casual labourers, they should consider engaging applicants in preference to juniors and outsiders. No costs.

*Arulog*  
( S. R. ADIGE )  
VICE CHAIRMAN (A).

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